Statement-III

State-wise details of water bodies taken up, funds released and water bodies completed under RRR with domestic support during the last three years and current year

(Rs. in crore)

Sl. No.	Name of State	No. of Water Bodies	Fund released during 2009-10	during	during	during	No. of water bodies completed	No. of water bodies in progress
1	2	3	4	5	6	7	8	9
1.	Odisha	1321	72.12	75	70.33		1044	277
2.	Karnataka	427	74.04	47.47	77.51		402	25
3.	Andhra Pradesh	1029		189			0	1029
4.	Bihar	15		25		27.54	0	15
5.	U.P. (Bundelkhand)	28		29.08		10.3790	17	11
6.	M.P. (Bundelkhand)	78		7.33	2.62		72	6
7.	Meghalaya	1		1.78	0.64		0	1
8.	Maharashtra	258			80.53		0	258
9.	Gujarat	34			10.61		0	34
10.	Chhattisgarh	131			34.68		16	115
11.	Rajasthan	16			7.07		10	6
12.	Haryana	3			7.04	2.52	1	2

Houses constructed under IAY in Uttar Pradesh

 $\dagger 1813.$ SHRI JUGUL KISHORE : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of houses proposed to be constructed under Indira Awas Yojana (IAY) in Uttar Pradesh;

 $[\]dagger$ Original notice of the question was received in Hindi.

- (b) whether the number of beneficiaries identified so far and the targets set for this purpose; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (c) Under Indira Awas Yojana (IAY), funds/physical targets are allocated to the States/UTs in accordance with pre-determined criteria giving 75% weightage to housing shortage and 25% weightage to poverty ratio. Beneficiaries are already identified and listed in Permanent IAY Waitlists prepared at Gram Panchayat level. Allocation and target varies from year to year depending upon the overall allocation of Budget for IAY. During the current financial year, the physical target for Uttar Pradesh is for construction of 368116 houses.

Wages under MGNREGA

- 1814. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether Government has taken any plan to raise the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rates by linking them to the Consumer Price Index for Agricultural Labour;
 - (b) whether existing wage rates varies from State to State; and
 - (c) whether Government proposes to make it uniform?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) To ensure that (Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) workers' wages are protected against inflation, the Central Government decided to index the MGNREGA wage rate with the Consumer Price Index for Agricultural Labour (CPI-AL). The wages were last revised with effect from 1.4.2012. As per the extant policy in this regard, the wages are to be revised each financial year, based on indexation with the Consumer Price Index for Agricultural Labour (CPI-AL).

(b) and (c) Under Section 6 of the MGNREG Act, different wage rates are fixed in respect of States/Union Territories, as the MGNREG scheme for implementation of the Act, is prepared and implemented by the States. Hence, there is no fixation of a uniform national level MGNREGA wage rate. The wage rate fixed on 01.12.2008 by the States for unskilled agriculture labourers under the Minimum Wages Act, 1948,